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8.	Cochin Consultancy and Management Services Ltd.	5	1. Jayakumar Kantheeswaran 2. Thannippara Azhagappa Pillai 3. John Kumbiluvilil Joseph 4. C. K. Prabhakaran 5. Ananthalakshmy Ramaswamy 6. Joby George 7. Raju Nair Rajagopalan 8. Radhakrishnan Chundukkattil 9. Praveen Venugopal 10. Anilkumar Sreekantan Nair
9.	Malayalam Industries Ltd.	8	1. Thomas George 2. Jayashankar Krishna Pillai

Deregistration of companies having zero turnover

2257. SHRI ANUBHAV MOHANTY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to deregister/delicense those companies which have zero turn over for the last two years;

(b) whether any such action has been taken by Government in this regard during the last three years; and

(c) if so, the details of such companies which lost their licenses or lost their registration during the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) As per Companies Act 2013, a company is liable to be de-registered if it fails to commence its business within one year of its incorporation or is not carrying on any business or operation for a period of two immediately preceeding years and has not obtained dormant company status under Section 455.

(b) and (c) In a nation-wide drive taken up during 2017-18, around 2.26 lakhs companies were struck off from the register of companies, which predominantly comprised of companies without business operations during past two years.

Long-term plan for conservation of protected monuments

2258. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CULTURE be pleased to state:

(a) whether Archaeological Survey of India (ASI) undertakes conservation of

monuments as per whims and fancies of the officers and not based upon any long-term plan;

(b) if not, in how many cases comprehensive conservation plan for conservation and development has been prepared;

(c) whether in the name of conservation, ASI is undertaking wholesale restoration amounting to reconstruction, sacrificing antiquarian value of the monuments; and

(d) what is the mechanism to stop unwarranted restoration/reconstruction of ancient monuments?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) No, Sir. Conservation work of protected monuments is a continuous process wherein essential repair work is attended as per the requirements of different sites and availability of resources.

(c) and (d) No such wholesale restoration and reconstruction work is undertaken by the Archaeological Survey of India (ASI). The conservation work is attended as per the prescribed conservation norms and principles. The conservation proposals are properly assessed before taken-up for execution. While attending the conservation work authenticity and integrity of the monuments is maintained.

Scholarship/financial assistance to artists

2259. SHRI M. P. VEERENDRA KUMAR: Will the Minister of CULTURE be pleased to state:

(a) the amount of scholarship/financial assistance being provided to artists under various assistance scheme to performing artists, old and poor erstwhile artists, scheme-wise and State-wise;

(b) the funds allocated and the expenditure incurred on the scheme along with the number of persons benefitted under the scheme during each of the last three years; and

(c) the remedial steps taken by Government to avoid criticism of neglect and non-payment of assistance to the deserving destitute and old artistes suffering for a livelihood?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Ministry of Culture is implementing a scheme component of Scholarship to Young Artists (SYA) under the scheme of Scholarship and Fellowship for promotion of Art and Culture. This scheme is for young artists in the age group